CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Shri K.N. Sinha, Member
- 2. Shri Bhanu Bhushan, Member
- 3. Shri A.H. Jung, Member

Petition No.69/2004

In the matter of

Approval for transmission tariff for Korba-Budhipadar Transmission System for the period 1.4.2004 to 31.3.2009

And in the matter of

Power Grid Corporation of India Ltd.Petitioner

Vs

- 1. Madhya Pradesh State Electricity Board, Jabalpur
- 2. Bihar State Electricity Board, Patna
- 3. West Bengal State Electricity Board, Kolkata
- 4. Grid Corporation of Orissa Ltd., Bhubaneshwar
- 5. Damodar Valley Corporation, Kolkata
- 6. Power Deptt., Govt. of Sikkim, Gangtok
- 7. Jharkhand State Electricity Board, Ranchi
- 8. Gujarat Electricity Board, Baroda
- 9. Chhattisgarh State Electricity Board, RaipurRespondents

The following were present:

- 1. Shri P.C. Pankaj, AGM, PGCIL
- 2. Shri U.K. Tyagi, PGCIL
- 3. Shri M.M. Mondal, PGCIL
- 4. Shri R. J. Agarwal, AGM, PGCIL
- 5. Shri Prashan Sharma, PGCIL
- 6. Shri D. Khandelwal, A.C.E., MPSEB
- 7. Shri Deepak Srivastava, EE, MPSEB
- 8. Shri S.R. Sarangi, GRIDCO

ORDER (DATE OF HEARING : 21.7.2005)

The petition is for approval of tariff for the period 1.4.2004 to 31.3.2009 for Korba-Budhipadar transmission line. According to the petitioner, the transmission

charges are to be shared by the beneficiaries of Eastern Region and also Madhya Pradesh State Electricity Board (Respondent No.1) and Gujarat Electricity Board (Respondent No.8). In addition to the beneficiaries in Eastern Region, the petitioner has impleaded MPSEB, GEB and CSEB.

- 2. MPSEB in its reply has submitted that certain other states, namely, Goa, Maharashtra, Daman and Diu, Dadra & Nagar Haveli, Karnataka and Chhattisgarh are also availing of the transmission line for conveyance of surplus electricity from Eastern Region. It has been contended by MPSEB that these state beneficiaries should also appropriately share the transmission charges.
- 3. Since the beneficiaries named by MPSEB in its reply are not present before us, in their absence we are unable to take a view in the matter. Therefore, we direct that the utilities in the concerned states shall be impleaded by the petitioner and who shall file amended cause title latest by 15.10.2005. The copy of the petition with amended cause title shall also be served on the newly impleaded utilities, along with a copy of this order.
- 4. Notice for hearing on the next date shall also be issued to WRPC and WRLDC.
- 5. The petition be listed for further directions on 3.11.2005.

Sd/-(A.H. JUNG) MEMBER Sd/-(BHANU BHUSHAN) MEMBER Sd/-(K.N. SINHA) MEMBER

New Delhi dated the 22^{nd} September 2005